

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Excise Appeal No. 50609 of 2017

[Arising out Order in Appeal No. BHO-EXCUS-002-APP-298-16-17
dated 21.12.2016 passed by Commissioner (Appeals), Customs,
Central Excise, Raipur (CG)]

M/s. Rameshwaram Steel & Power Ltd.

Appellant

Vs.

**Commissioner of Central Excise
Raipur (CG)**

Respondent

Appearance:

None for the Appellants

Shri K Poddar, DR for the Respondent

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Date of Hearing/ Decision: 14.05. 2018

FINAL ORDER NO. 51842/2018

Per Justice (Dr.) Satish Chandra:

None is present for the appellant nor there is any adjournment application available on record inspite of notice served. It shows that appellant is not interested to pursue the case.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default.

(Dictated and pronounced in the open Court)

(Justice (Dr.) Satish Chandra)
President

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